

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 58 OF 2018 &  
IA NOs. 1080 OF 2018**

**Dated: 13<sup>th</sup> August, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

<b>The Tata Power Company Ltd. (Distribution)</b>	<b>...</b>	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Maharashtra Electricity Regulatory Commission</b>	<b>....</b>	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Akshat Jain

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Stuiti Kirshn for R-1

**ORDER**

**IA No. 1080 of 2018**

**(Appln. for condonation of delay in filing rejoinder)**

In this application, the applicant has prayed that delay of 47 days in filing rejoinder may be condoned.

We have heard learned counsel for the applicant. For the reasons mentioned in the accompanying affidavit to the IA, delay of 47 days in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

**APPEAL NO. 58 OF 2018**

Pleadings are complete. List the matter for hearing on **14.11.2018.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*ts/mk*